

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD  
CRIMINAL MISC.APPLICATION (FOR EXTENSION OF TEMPORARY  
BAIL) NO. 1 of 2026  
In R/CRIMINAL APPEAL NO. 607 of 2023**

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ASHUMAL @ ASHARAM THAUMAL SINDHI (HARPALANI)  
Versus  
STATE OF GUJARAT & ANR.

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Appearance:

MR ASHISH M DAGLI(2203) for the PETITIONER(s) No. 1  
NOTICE NOT RECD BACK for the RESPONDENT(s) No. 2  
MR HARDIK DAVE PUBLIC PROSECUTOR WITH MR L B DABHI, APP for  
the RESPONDENT(s) No. 1

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**CORAM:HONOURABLE MR. JUSTICE ILESH J. VORA  
and  
HONOURABLE MR. JUSTICE R. T. VACHHANI**

**Date : 30/04/2026**

**IA ORDER**

**(PER : HONOURABLE MR. JUSTICE R. T. VACHHANI)**

By way of this application, the applicant – convict seeks to extend the temporary bail granted to the applicant-convict on the medical grounds for a period of six months in connection with Criminal Appeal No.607 of 2023 pending before this Court vide order dated 06/11/2025 passed in CR.MA (For Regular Bail) No.4 of 2025 in CR.A No.607 of 2023.

2. Learned advocate for the applicant – convict would submit that applicant – convict would require constant medical surveillance, periodic evaluation and immediate access to emergency care and therefore, considering the medical cause stated in the application, more particularly, paragraph No.28 to 30, the temporary bail granted to the applicant – convict may be extended for a further period of six months.

3. On the other hand, Mr.Hardik Dave, learned Public Prosecutor assisted with Mr.L B Dabhi, learned APP appearing for the respondent – State has placed on record the report dated 30/04/2026 signed by the Assistant Commissioner of Police, SIT/Woman Cell, Crime Branch, Ahmedabad City. Learned Public Prosecutor would orally submit that since the appeal pending before the High Court of Rajasthan at Jodhpur where the hearing of the appeal has been concluded and reserved for judgment and therefore this Court may not entertain the present application.

4. Having heard the learned advocates appearing for the rival sides and considering the grounds stated in the application, pointing out the medical condition of the applicant – convict and considering the fact no untoward incident has been reported while the applicant – convict is released on temporary bail, pending the present application, the temporary bail granted to the applicant vide order dated 06/11/2025 passed in CR.MA (For Regular Bail) No.4 of 2025 in CR.A No.607 of 2023 is extended upto 15<sup>th</sup> June, 2026; on the same terms and conditions as mentioned in the said order.

5. List the matter for further hearing on 12/06/2026.

**(ILESH J. VORA,J)**

**(R. T. VACHHANI, J)**

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